[Dr. Ram Subhag Singh] during the various sessions of Lok Sabha shown against each:—

(i) Supplementary Statements Nos. I and II Third Session, 1967 (Fourth Lok Sabha)

(ii) Supplementary Statements Nos. IX and X Second Session, 1967 (Fourth Lok Sabha)

(iii) Supplementary Statement No. VIII First Session, 1967 (Fourth Lok Sabha)

(iv) Supplementary Statement No. X

Sixteenth Session, 1966 (Third Lok Sabha)

(v) Supplementary Statement No. XII

Fifteenth Session, 1966 (Third Lok Sabha)

(vi) Supplementary Statement No. XVI

Fourteenth Session, 1966 (Third Lok Sabha)

[Placed in Library. See No. LT-83/ 68.]

श्री मचु लिसमें: (मुंग्रेर) : श्रध्यक्ष गहोदय, मैं इस के सम्बन्ध मे दो वार्ते जानना चाहता हूं। ग्राप को चाद होगा कि यहां ग्रमीचन्द प्यारेलाल के दुर्ध्यवहार के बारे में जब सवाल उठाये गये थे तो श्री मीरारजी देमाई ने सदन को श्राध्वासन दिया था कि करों की चोरी करने वाले लोगों की जायदाद जब्त करने वाले विश्रेयक इस सदन में वे ले ग्रायेंग्रे, तो इस ग्राध्वापन की पूर्ति के ारे में क्या हो रहा है ?

दूसरी बात श्राप को याद होती कि पिन्तिक एकाऊंटस कमेटी के रोड रोलर्स केटा रे में जब रपट श्राई बी तो यहां पर बड़ा हल्ला हुआ था। श्राप ने यहां तक कहा कि बातें बिलकुल साफ हैं फिर श्राप उसके बारे में कोई कार्यशाही क्यों नहीं करते? इस के बारे में भी सदन को उन को प्रवगत करना चाहिए।

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): Sir, may I say about the matter of having a legislation that the hon. Member will know about it during the time of the Budget?

श्री मधुलियथे: रोड रोलर्स के बारे में बतलाइये।

SHRI MORARJI DESAI: About road-rollers I cannot say.

श्री मघुलिमयेः उस के लिए कौन जिम्मेदारहैं?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) rose—

श्री मधु लिसये: ग्रन्छ। ग्राप हैं। ग्राप फिर बतलाइये।

SHRI IQBAL SINGH: Regarding road-dollars, the question is coming up on the 19th and we are repling to that.

MR. SPEAKER; Shri Vidya Charan Shukla.

Notification under All India Services Act

DR. RAM SUBHAG SINGH: Sir, on behalf of Shri Vidya Charan Shukla, I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 3 of the All Indian Services Act, 1951:—

(1) GSR 1908 published in Gazette of India dated the 30th December, 1967, making certain amendments to the Indian Police Service (Pay) Rules, 1954. (2) The Indian Forest Service (Appointment by Promotion)
Amendment Regulations, 1967, published in Notification No. GSR. 2 index to findia dated the 6th January, 1968. [Placed in Library. See No. LT-94/68.]

SHRI S. M. BANERJEE: Sir, about item No. 6.....

MR. SPEAKER: We have gone on to item No. 7. Anyway, what is it?

SHRI S. M. BANERJEE: In this House several assurances have been given.

MR. SPEAKER: Should we take up all the assurances now?

SHRI S. M. BANERJEE: No. I am taking up only what has been assured in this House, not all.

In this House the hon. Minister of Home Affairs, Shri Y. B. Chavan, had given a definite assurance that he would see that at an earliest opportunity a report was laid on the Table of the House, or it was made known to the House, about the use of foreign money during the 1967 elections. I am so sorry to say that this assurance has not been fulfilled. Let him say that this assurance will be implemented otherwise I will take it as a damn lie.

MR. SPEAKER: Professor Sher Singh.

SHRI NATH PAI (Rajapur): Mr. Speaker, I am on this assurance.

Notification under Copyright Act

शिक्षा मंत्रालय में राज्य-मंत्री (श्री भागवत झा झाजाव):: श्रीमन में प्रो० शेर सिंह की तरफ से प्रतिलिप्यधिकार ग्रध-नियम, 19:7 की खारा 43 के बन्तर्गत झन्तर्रोन्द्रीय प्रतिलिप्यधिकार (पहला संशोधन) प्रादेश, 1968 की एक प्रति सभा-पटल पर रखता हूं जो दिनांक 6 जनवरी 1968 के भारत के राजपत्न में प्रधिसूचना संख्या एस॰ घो॰ 97 (प्रंग्नेजी संस्करण) तथा एस॰ घो॰ 98 (हिन्दी संस्करण) में प्रकाशित हुमा था। [Placed in Library. See No. LT-85/68]

RE. IMPLEMENTATION OF ASSURANCES

SHRI NATH PAI (Rajapur): Str. on the occasion when the sad incidents in the Tehar Jail were discussed on an adjournment motion, you will recall that two very categorical assuranes were given by the Home Minister, I have not seen what has been done about them. One of them was that the offices of the Inspector General of Police and the Inspector General of Prisons will be separated. Also, there was an assurance given that the judiciary and the executive will be separated in the Union territory. I wonder what has happened to them. I took up this matter in the form of a letter to you. I did not get anything. I would like to know whether you will be pleased to ask the Home Minister why these categorical assurances are not fulfilled by him.

SHRI J. H. PATEL (Shimonga): Spoke a few words in Kannada.

MR. SPEAKER: Shri Bhakt Darshan.

PAPERS LAID ON THE TABLE— Contd.

Notifications under Motor Vehicles Act and National Highways Act

परिषहन तथा नौवहन मंत्रालय में उपमंत्री (भी अक्त क्शन) : श्रीमन्,